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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

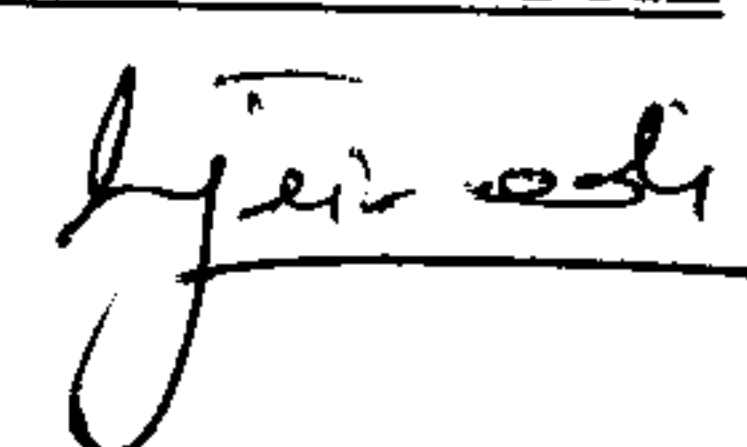
C.P. (I.B) No. 425/9/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2018**

Name of the Company: Nuvoco Vistas Corporation Ltd.
V/s.
Northway Spaces Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Hiren J. Trivedi	Adv	petitioner on behalf of Hardik PModh	
2.				

ORDER

Advocate Mr. Hiren Trivedi is present for the petitioner.

The Ld. Lawyer appearing on behalf of the petitioner requested for further time to remove the defect. Another one-week time is granted to remove the objection, if the same defect is not removed, matter will be decided as per law.

List the matter on 26.09.2018


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 20th day of September, 2018